

**IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH**  
***(through Hybrid Mode)***  
**COURT-I**

Item No. 6

IA Nos. 4/2024, 454/2024, 455/2024  
504/2024, 619/2024, 2825/2023,  
2842/2023, 2966/2023, 238/2024,  
241/2024, 242/2024, 246/2024

In  
CP (IB) No. 135/Chd/Pb/2023  
(Admitted)

**IN THE MATTER OF:**

R.K. Enterprises

...Petitioner/ Operational Creditor

Vs.

Shiva Shakti Grains (India) Pvt. Ltd.

...Respondent/ Corporate Debtor

**Under Section:** 9, 30, 66(1), IBC, 2016 and Rule 11, NCLT Rules

**Order delivered on 15.04.2024**

**CORAM:**

**SH. L. N. GUPTA**  
**HON'BLE MEMBER (T)**

**SH. HARNAM SINGH THAKUR**  
**HON'BLE MEMBER (J)**

**PRESENT:**

For the RP in IA Nos. 4/2024, 454/2024,  
455/2024, 504/2024, 619/2024, 2825/2023,  
2842/2023, 2842/2023, 2966/2023,  
238/2024, 241/2024, 242/2024, 246/2024

: Ms. Preeti Yadav, Advocate

**ORDER**

**IA No. 454/2024 and 455/2024**

These applications have been filed by learned counsel for the RP under Section 66(1) and Section 43(1) r/w Section 44(1) of the Code. Heard. Issue notice of this applications to the respondents within two weeks. The applicant shall collect the notice from the Registry and send the same immediately to the respondents at its registered

address by speed post along with copy of the application and the entire paper book with a copy of this order as well as at the email address of the respondents.

In case, the service of speed post on the respondent(s) is not effected, then the petitioner shall adopt the mode of substituted service and the notice of hearing be advertised in two daily newspapers (one English and one Hindi) having wide circulation in the area and file affidavit of service along with copy of postal receipt, tracking report, copy of email and paper clippings, if applicable within two weeks.

Reply, if any, be filed within two weeks after receipt of notice with a copy in advance to the counsel opposite.

The RP is directed to file a list of transactions in a tabular shape indicating the amount and date of transactions and the parties with whom the transactions have entered into within seven days. List on 28.05.2024.

**IA No. 04/2024**

Convenience performa has been filed by learned counsel for the RP vide Diary No. 788/1 dated 01.04.2024. The same is taken on record. Learned counsel for the RP undertakes to file a proof towards the EMD during the course of the day. She would ensure that the same is uploaded on DMS today itself.

**Heard. Order reserved.**

**IA No. 504/2024**

This application has been filed by learned counsel for the RP for placing on record the progress report for the period from 20.01.2024 to 08.02.2024. The same is taken on record subject to just exceptions. Thus, IA No. 504/2024 is **disposed of accordingly.**

**IA No. 619/2024**

This application has been filed by learned counsel for the RP for placing on record the progress report for the period from 09.02.2024 to 03.03.2024. The same is taken on record subject to just exceptions. Thus, IA No. 619/2024 is **disposed of accordingly.**

**IA No. 2825/2023**

This application has been filed by learned counsel for the RP for placing on record the progress report for the period from 22.10.2023 to 05.11.2023. The same is taken on record subject to just exceptions. Thus, IA No. 2825/2023 is **disposed of accordingly.**

**IA No. 2842/2023**

This application has been filed by learned counsel for the RP for placing on record the progress report for the period from 06.11.2023 to 20.11.2023. The same is taken on record subject to just exceptions. Thus, IA No. 2842/2023 is **disposed of accordingly.**

**IA No. 2966/2023**

This application has been filed by learned counsel for the RP for placing on record the progress report for the period from 21.11.2023 to 05.12.2023. The same is taken on record subject to just exceptions. Thus, IA No. 2966/2023 is **disposed of accordingly.**

**IA No. 238/2024**

This application has been filed by learned counsel for the RP for placing on record the progress report for the period from 06.12.2023 to 20.12.2023. The same is

taken on record subject to just exceptions. Thus, IA No. 238/2024 is **disposed of accordingly.**

**IA No. 241/2024**

This application has been filed by learned counsel for the RP for placing on record the progress report for the period from 20.09.2023 to 06.10.2023. The same is taken on record subject to just exceptions. Thus, IA No. 241/2024 is **disposed of accordingly.**

**IA No. 242/2024**

This application has been filed by learned counsel for the RP for placing on record the progress report for the period from 23.08.2023 to 06.09.2023. The same is taken on record subject to just exceptions. Thus, IA No. 242/2024 is **disposed of accordingly.**

**IA No. 246/2024**

This application has been filed by learned counsel for the RP for placing on record the progress report for the period from 21.12.2023 to 04.01.2024. The same is taken on record subject to just exceptions. Thus, IA No. 246/2024 is **disposed of accordingly.**

-Sd-  
(L. N. GUPTA)  
MEMBER (T)

-Sd-  
(HARNAM SINGH THAKUR)  
MEMBER (J)

SM